

- (2) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1976-77 along with the Audited Accounts.
- (3) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1977-78 along with the Audited accounts.

[Placed in Library. See No. LT-4588/79].

NOTIFICATIONS UNDER BRITANNIA ENGINEERING COMPANY LTD (MOKAMEL UNIT) AND LARTHUR BUTTER AND COMPANY (MUZZAFFARPORE) LTD, (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT, 1978 AND ESSENTIAL COMMODITIES ACT, 1955.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI) : I beg to lay on the Table :

- (1) A copy of the Britannia Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited (Acquisition and Transfer of Undertakings) Rules, 1979 (Hindi and English versions) published in Notification No S.O. 296(E) in Gazette of India dated the 22nd May, 1979, under sub-section (3) of section 31 of the Britannia Engineering Company Limited, (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited (Acquisition and Transfer of Undertakings) Act, 1979.

[Placed in Library. See No. LT-4589/79].

- (2) A copy of the Jute Textiles (Control) Amendment Order, 1979, (Hindi and English versions) published in Notification No. S O 336 (E) in Gazette of India dated the 6th June, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4590/79].

NOTIFICATION UNDER THE ARMS, ACT, 1959

THE MINISTER OF STATE IN, THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE, AND COMPANY AFFAIRS (SHRI S. D. PATIL) : On behalf of

Shri Dhanik Lal Mandal, I beg to lay on the Table a copy of the Arms (Amendment) Rules, 1979, (Hindi and English versions) published in Notification No. G.S.R. 694 in Gazette of India dated the 19th May, 1979, under sub-section (3) of section 44 of the Arms Act, 1959, [Placed in Library. See No. LT-4591/79].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1961 :—

- (1) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1979 published in Notification No GSR 289 (E) in Gazette of India dated the 10th May, 1979.
- (2) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1979, published in Notification No. G.S.R. 290(E) in Gazette of India dated the 10th May, 1979.
- (3) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1979 published in Notification No G.S.R., 291 (E) in Gazette of India dated the 10th May, 1979.
- (4) The All India Services (Medical Attendance) Rules, 1979, published in Notification No. G.S.R. 713 in Gazette of India dated the 26th May, 1979.
- (5) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1979, published in Notification No. G.S.R. 770 in Gazette of India dated the 9th June, 1979.
- (6) The Indian Administrative Service (Pay) Third Amendment Rules, 1979, published in Notification No. G.S.R. 771 in Gazette of India dated the 9th June, 1979.
- (7) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1979, published in Notification No. G.S.R. 812 in Gazette of India dated the 16th June, 1979.